



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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PART I

Notifications and Orders issued by the Government

(4)

No. 2062680/Spl.C2/2017/GAD.

Thiruvananthapuram, 4th January 2018.

The Hon'ble Mrs. Justice Mary Joseph, Judge, High Court of Kerala who has been granted leave on full allowances on 13-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 72/2018/GAD, dated 4-1-2018, has assumed charge and rejoined duty on the forenoon of 14-11-2017 availing holidays on 11-11-2017 (Second Saturday-Holiday) and 12-11-2017 (Sunday-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department**Labour and Skills (A)****ORDERS**

(1)

G. O. (Rt.) No. 1605/2017/LBR.

Thiruvananthapuram, 7th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri U. Premarajan, Managing Partner, West Coast Tile Works, Cheruvannur, Kolathara P.O., Kozhikode-673 655 and the workmen of the above referred establishment represented by (1) the General Secretary, Tile Workers Union (CITU), Cheruvannur, Pharoke P. O., Kozhikode District (2) The General Secretary, Tile Employees Union (INTUC), Cheruvannur, Pharoke P.O., Kozhikode District (3) The Secretary, Tile Workers Sangh (BMS), Pharoke P.O., Kozhikode District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the workers of West Coast Tile Works, Cheruvannur are entitled to lay off compensation for the period from 16-2-2017 to 25-6-2017.

(2)

G. O. (Rt.) No. 1615/2017/LBR.

Thiruvananthapuram, 12th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Kanthan. P. R., President, Paravur Ezhava Samajam, Paravuthara, North Paravur, Pin-683 513 (2) Sri M. K. Sajeevan, Secretary, Paravur Ezhava Samajam, Paravuthara, North Paravur, Pin-683 513 and the worker of the above referred establishment Smt. A. S. Deepthi, Kothaparampil House, Thathappilly P. O., Mandam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt.A.S. Deepthi by the Management of Paravoor Ezhava Samajam, North Paravoor is justifiable or not? If not, what are the reliefs she is entitled to?

(3)

G. O. (Rt.) No. 1616/2017/LBR.

Thiruvananthapuram, 12th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chairman and Managing Director, Kerala Books and Publications Society (Undertaking of the Government of Kerala), Kakkanaad P. O., Kochi-682 030 (2) the District Officer, Office of the District Mission Co-ordinator, Kudumbasree, Civil Station, Kakkanaad, Ernakulam-682 030 and the workmen of the above referred establishment represented by the General Secretary, K.B.P.S. Employees Federation, Reg. No. 209/84, Kakkanaad P. O., Kochi-682 030 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of the Bonus for the year from 2013-14, 2014-15, 2015-16 to the temporary workers (daily wages) of Kerala Books and Publications Society, Kakkanad, Kochi by the Management of K.B.P.S Kakkanad, Kochi-682 030 is justifiable or not? If not, what are the reliefs they entitled to?

(4)

G O. (Rt.) No. 1617/2017/LBR.

Thiruvananthapuram, 12th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, The Alleppy Company Ltd., Tac House, North Vadai Canal Road, Alappuzha-688 007 and the workmen of the above referred establishment represented by (1) the General Secretary, Alleppy District Coir Factory Thozhilali Union, Chakkalakkal Building No. 45/887, Kalappura, Alappuzha (2) the General Secretary, Muhamma Coir Factory Workers Union (C.I.T.U.), Muhamma P. O., Alappuzha (3) the General Secretary, Muhamma Coir Factory Thozhilali Union (A.I.T.U.C), S.L. Puram P. O., (4) the President, Coir Mazdoor Sangh, B.M.S., Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the workmen of Alleppy Company Ltd. (100% EOU) belonging to the Alleppy District Coir Factory Thozhilali Union, which is not a signatory to the agreement executed by the management and other Unions for revision of

wages, are eligible for a better wage and allowance as claimed by them ? And if they are eligible, what would be the wages they are entitled to? Whether the workers of Alleppy Company Ltd (100% EOU) is responsible for the loss incurred to the company, as alleged by the management by delaying the operation of the thermic fluid heater ? Whether additional increase in wages to 11 employees, in violation of the seniority, as alleged by the Union is justifiable or not? If not, what is the remedy?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

നിയമ വകുപ്പ്
നിയമ (എച്ച്)
വിജ്ഞാപനം

(1)

നമ്പർ 12612/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 നവംബർ 29.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. രാജീവ്, എസ്., അഡ്വക്കേറ്റ്, 'ലക്ഷ്മി', റ്റി. ആർ.എ-68, തേവള്ളി പി. ഒ., കൊല്ലം-691 009 എന്നയാളെ കൊല്ലം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കൊല്ലം താലൂക്ക് പ്രദേശത്തേക്ക് 19-12-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 4/2012/KLM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 13582/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 നവംബർ 29.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജി. സുകുമാരപിള്ള, അഡ്വക്കേറ്റ്, വിനായക, ചെമ്മന്തൂർ, പുനലൂർ പി. ഒ., കൊല്ലം-691 305 എന്നയാളെ കൊല്ലം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട പത്തനാപുരം താലൂക്ക് പ്രദേശത്തേക്ക് 16-12-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 3/2012/KLM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.